

have convened a meeting of the Customs and Excise Officers. We have made it very clear to these officials that they must deal with the culprits without any fear or favour and strict action should be taken. We have told them to tone up the Administration and if there are any persons who are lethargic or inefficient, they should be weeded out and efficient, and more vigilant personnel should replace them to show results.

SHRI CHINTAMANI JENA : In reply to my supplementary, the hon. Minister has told us that his Ministry has clearly advised the Customs and other people about the action to be taken. Now, Sir, the present Government under the leadership of our beloved Prime Minister, Shri Rajiv Gandhi, has committed itself to a clean administration and to eradicate corruption from our public life. May I know from the Minister the action which is going to be taken so that these types of smuggling and rackets will not go on? What action is taken to see that such foreign currency may not come into our country? I want to know what is the action they have already taken and what is the action which they propose to take in future.

SHRI JANARDHANA POOJARY : I have already answered it.

SHRI MOHAN BHAI PATEL : How many persons have been detected and what action was taken against each of them?

SHRI JANARDHANA POOJARY : To this question also, I have already given my reply. This was already answered.

[Translation]

Central Assistance for Development Schemes in Hill Areas

*109. **SHRI HARISH RAWAT :** Will the Minister of PLANNING be pleased to state :

(a) whether in the draft Seventh Five

Year Plan, the Planning Commission has provided for special central assistance on cent percent grant basis for implementation of development schemes in hill areas in the country ; and

(b) whether the draft plan also provides for relaxation in the norms presently laid down for expansion of communication, transport, bank and other facilities in respect of these areas ?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.R. NARAYANAN) : (a) and (b) The Draft Seventh Five Year Plan is yet to be prepared.

MR. SPEAKER : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Recovery of Excise Duty arrears from Tyre Industry

*97. **SHRI K.T. KOSALRAM :** Will the Minister of FINANCE be pleased to state the steps being taken to recover the excise duty arrears particularly from tyre industry after the judgement of the Supreme Court on post-manufacturing expenses ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : The Supreme Court passed an order on the question of inclusion of post manufacturing expenses in the assessable value under section 4 of the Central Excises and Salt Act, 1944, in May 1983 and pronounced a detailed judgement on the subject in October, 1983. It was mentioned in the judgement, *inter alia* that the individual appeals, writ petitions, special leave petitions and transferred